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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 23rd August 1936.

No. 806-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

Simla-E, the 5th July 1936.

No. 2449-S. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to

be forfeited to His Majesty all copies, wherever found, of the issue, dated the 8th, 15th and 22nd June 1936, of the "Desh Dardi", a Gurmukhi weekly of Amritsar, in which the address delivered by Baba Gurdit Singh, Chairman, Reception Committee, at the Punjab Rajnitak Conference, Sirhali Kalan, Amritsar district, has been reproduced and all other documents containing copies or translations of, or extracts from, the said address in the said issues inasmuch as they contain matter of the nature described in sub-section (1) of section 4 of the aforesaid Act, read with section 16 (d) of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor in Council,

F. H. PUCKLE,

Chief Secretary to Government, Punjab.

The 23rd August 1936.

No. 808-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

Simla E., the 8th July 1936.

No. 2513-S. S. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of the issue dated the 29th June 1936, of the "Desh Dardi", a Gurmukhi weekly of Amritsar, in which the concluding portion of the address delivered by Baba Gardit Singh, Chairman, Reception Committee, at the Punjab Rajnitak Conference Sirhali Kalan, Amritsar district, has been reproduced, and all other documents containing copies or translations of, or extracts from the said address in the said issue inasmuch as it contains matter of the nature described in sub-section (1) of section 4 of the aforesaid Act, read with section 16 (d) of the Criminal Law (Amendment) Act, XXIII of 1932.

By order of the Governor in Council,

F. H. PUCKLE,

Chief Secretary to Government, Punjab.

The 23rd August 1936.

No. 810-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

Simla E., the 16th July 1936.

No. G.-22 (S) 1-D. S. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited to His Majesty

all copies, wherever found, of the cyclostyled poster in Urdu entitled "Appendix 5. Red Proclamation. Unite Ye Labourers of World: Communists' Message to the Masses" and purporting to have been issued by the Punjab Provincial Committee of the Hindustan Communist Party, Branch of the Communist International, and all other documents containing copies, or translations of, or extracts from the said poster inasmuch as the said poster contains matter of the nature described in clause (d), sub-section (1) of section 4 of the said Act read with section 16 of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor in Council,

F. H. PUCKLE,

Chief Secretary to Government, Punjab.

The 23rd August 1936.

No. 812-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

Simla E., the 24th July 1936.

No. 8995-P. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of a pamphlet in Punjabi verse (Persian script) entitled "Khenchwan Ilham" [stretched revelations] written by Mistri Abdul Latif 'Afzal' and printed at the Iqbal Steam Press, Gujrat, and all other documents containing copies or translations of, or extracts from, the said pamphlet, inasmuch as the said pamphlet contains matter of the nature described in clause (h) of sub-section (1) of section 4 of the said Act as amended by section 16 of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor in Council,

F. H. PUCKLE,

Chief Secretary to Government, Punjab.